

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

OA.NO. 612/93

Shri Daulat Atmaram Ramteke ... Applicant

v/s.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande

Appearance

Applicant in person

ORAL JUDGEMENT

Dated: 29.6.1993

(PER: M.S.Deshpande, Vice Chairman)

Heard the applicant. It is apparent that he has been at Nagpur for 16 years. The post is transferable. The applicant had applied earlier to the High Court but the High Court in Writ Petition No. 2399/1992 held that there was no reason to interfere with the impugned order of transfer. The applicant has alleged malafides but the grounds given are not convincing. There is no reason to interfere with the order of transfer. The application is summarily dismissed.

  
(M.S.DESHPANDE)  
VICE CHAIRMAN